

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 82 of 2011**

**Dated : 13<sup>th</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Essar Power Limited** **... Appellant(s)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission & Anr.** **....Respondent(s)**

**Counsel for the Appellant(s):** **Mr. Amit Kapur, Mr. Vishal Anand with**  
**Mr. Abhyajit Sinha (Rep.)**

**Counsel for the Respondent(s):** **Mr. ATM Rangaramanujam with**  
**Mr. Kunal Verma for R.1**  
**Mr. Vishal Gupta, Mr. Mayank Mishra &**  
**Ms. Ranjitha Ramahcandran for R.2**

**ORDER**

We have heard the learned Senior Counsel for the Commission. On the last occasion, we have directed the Commission to produce the noting on the files. But today, the said record has not been produced. The learned Senior Counsel seeks some more time to produce those records. Accordingly, they are directed to produce the same on or before 20.09.2011 after serving copy on the other side.

Post the matter on **27.09.2011.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**TS/KS**